

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5211
ANSWERED ON:26.04.2013
CRIMINAL INJURIES COMPENSATION BOARD
Devappa Anna Shri Shetti Raju Alias

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Criminal Injuries Compensation Board (CICB) has been set up in all the States as per the direction issued by the Supreme Court;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the total number of victims benefited from such boards during each of the last three years and the current year, State-wise; and
- (d) the total funds granted/utilized by the said Board during the said period, State/UT-wise?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): The scheme of 'Restorative Justice to Victims of Rape' as a component of the Umbrella Scheme for Protection and Empowerment of Women has been formulated by the Ministry of Women and Child Development for implementation during the remaining years of the 12th Plan. The Scheme, inter-alia, envisages constitution of Criminal Injuries Relief and Rehabilitation Board at district/state levels for grant of financial assistance and support services to victims of rape .